

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-434(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2018**

**NAME OF THE COMPANY: M/s. Asis Plywood Ltd.**

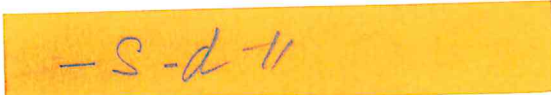
**SECTION OF THE COMPANIES ACT: 10 of IBC, 2016**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
Present:	Mr. Abhishek Anand and Mr. Anant A Pavgi,	Advocates for JM		
	Financial Asset Reconstruction Co. Ltd.			
	Mr. Devendra Jain, RP			
	Mr. Prateek Gattani, CA for RP			
	Mr. Jitendra Kumar, Advocate for R1, SBI			
	Mr. Rakesh Aggarwal			

**ORDER**

Ld. Counsel for the Resolution Professional is present. On a perusal of the report filed by the Resolution Professional, it is seen that the Valuation Reports as specified in first report filed by the Resolution Professional on 20.12.2018 vide diary No. 3337 is not available on record. In the circumstances, the Resolution Professional is directed to file the valuation report as given by the two valuers as specified in the first report submitted by the Resolution Professional which will enable this Tribunal to ascertain as to whether the valuation has been done in accordance with prescribed Rules and the Resolution Plan submitted is in correlation with the same as the same is coming up for approval.

For the said purpose post this matter on 26.2.2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(R. Varadharajan)**  
**Member (J)**